



2026:AHC:66976-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 4953 of 2026

Priyanka Sengar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ankit Raj, Rinki Gupta
Counsel for Respondent(s)	:	G.A.

Court No. - 47

HON'BLE J.J. MUNIR, J.

HON'BLE TARUN SAXENA, J.

1. The petitioners have come up seeking to quash the the FIR dated 14.09.2024 giving rise to Case Crime No. 0125 of 2024, under Sections 406, 420, 467, 468, 471, 506 IPC, Police Station- Swaroop Nagar, District- Kanpur Nagar.

2. Heard Ms. Rinki Gupta, learned Counsel for the petitioners in support of the motion to admit this petition to hearing and Mr. Ghanshyam Kumar, learned Additional Government Advocate-I appearing on behalf of the State.

The allegations in the First Information Report (FIR) are to the effect that the first informant, Tanya Dixit, came to know Vikram Singh Sengar, who started frequenting her house, some times along with her mother, Tripti Singh Sengar, and his friend Priyanka Singh Sengar, the petitioner. They would brag about their connections in the Government, the Administration and the Kanpur University and that they had got done for others important favours, including the securing of employment. To all this, the informant said that if she had a Ph.D. Degree or NET (National Eligibility Test) qualifications, she could also think of applying for a job in some University. Thereupon, Vikram Singh Singar, his mother Tripti Singh Singh, his sister Sanya Singh Sengar and Vikram Singh Sengar's friend, Priyanka Singh Sengar, said together that she should not worry about acquiring a Ph.D. Degree. They would ensure her admission to the Ph.D. Course and also secure a job for her. She can take up the employment together with the Ph.D. Programme. For the purpose, she was asked to arrange for a sum of Rs.22 lacs with the assurance that all

these persons had good relations with Registrars and higher officers of a number of Universities. They would arrange a job for the informant somewhere. In this manner, they defrauded the informant into paying a sum of Rs.48,000/- through U.P.I. (Unified Payments Interface) on 02.04.2024 in Vikram Singh Sengar's account, who said that he would get the informant admitted to the Ph.D. Programme of the Mangalayatan University, Aligarh in the year 2024. She could earn her Ph.D. Degree and do her job simultaneously. These persons got the informant sign a number of documents. After sometime, Vikram Singh Sengar, her mother Tripti Singh Sengar, sister Sanya Singh Sengar, and his friend Priyanka Singh Sengar called the informant over to their house and revealed that they would get her the job of an Assistant Professor with the C.S.J.M. University, where posts had been advertised. To this, the informant said that she had not made any application. The four of them then said that she should arrange for a sum of Rs.18,50,000/- as soon as possible and she would hear the good news very soon. She would be able to join in the month of July. The balance she could pay when directed. The informant then collected all cash that was available in the household and paid a sum of Rs.5,50,000/-, whereas Rs.13,00,000/- were paid by the informant's mother Nisha Dixit from her bank account maintained with the S.B.I., Swarop Nagar Branch through Real-Time Gross Settlement (R.T.G.S.) to Vikram Singh Sengar in account on 10.06.2024. Upon the saying of all these persons, the first informant sent a sum of Rs.20,000/- through U.P.I. to the account of Priyanka Singh Sengar on 22.06.2024. The first informant received a letter by post from the C.S.J.M. University, which was an appointment letter, asking her to join on 22.07.2024. On the same day, Vikram Singh Sengar sent her WhatsApp message, showing a copy of her Ph.D. Degree granted by the Mangalayatan University, Aligarh. When the informant enquired of Vikram Singh about the Ph.D. Degree and the joining letter saying that she had never applied, then how a letter of appointment came to be issued, and also that he had got the informant's admission done to the Ph.D. Programme in 2024, and how could she be granted a Ph.D. Degree so soon, whereupon all the four offenders said that they would come over to her home and talk about matters.

3. On 24.06.2024, Vikram Singh Sengar, his mother Tripti Singh Sengar, his friend Priyanka Singh Sengar, came to the informant's house and handed her over some papers, like her Ph.D. Mark-sheet, admission letter, besides appointment letter, topic approval letter and demanded an additional sum of Rs.3 lacs to be paid to the Mangalayatan University. The informant thereupon inquired that she was admitted to the 2024 Ph.D. Programme and how could she get a degree so soon and that it was all forged, to which all of them said that the informant's Ph.D. was complete and her appointment letter is already here and she has just to pay a sum of Rs.3 lacs, otherwise, all the money that she had paid in the past, would be lost and her future ruined. This led the informant to be scared and she transferred via R.T.G.S. the required balance sum of money to Smt. Tripti Singh Sengar's bank account. The informant never went to the Mangalayatan University as she was scared and on 11.07.2024, she took her appointment letter to the C.S.J.M. University, Kanpur and met the Registrar together with her joining letter. The Registrar informed her that all the documents were bogus and the signatures forged. The Registrar kept the joining letter with himself. The allegation is that Vikram Singh Sengar, together with the other co-accused, has cheated the informant of a sum of Rs.22,18,000/- by practicing forgery etc. It is also said that upon the informant threatening these persons of legal action, they held out death threats as also the threats of false implication in heinous offences.

4. The learned A.G.A. has opposed the motion to admit this petition to hearing.

5. Learned Counsel for the petitioner points out that similarly circumstanced co-accused Sanya Singh Sengar and another of them have been referred to the Mediation Centre *vide* order dated 29.10.2025 by a Single Judge of this Court in Application u/s 528 B.N.S.S. No. 10497 of 2025. It is also pointed out that a Division Bench of this Court has granted relief to Tripti Singh Sengar and another of the accused in Criminal Misc. Writ Petition No. 725 of 2026 upon condition of refund of money. The said petition is pending and an interim stay order is operating. Both the orders shown to us are interim orders, tentative in nature.

6. On the other hand, we have carefully perused the FIR. We find that the allegations are very serious in nature and disclose a very chilling trend in society, where the common man has developed a perception that anything can be done by the payment of a bribe. It is for this reason that the first informant, an educated woman herself, was taken in by the fraud, allegedly played by the petitioner into parting with a substantial sum of Rs.22 lacs and more. Admission to a Ph.D. Course or appointment to a University cannot be done except through the procedure prescribed under rules of these Universities. The Ph.D. is earned from an University after following the Ph.D. Programme and successfully completing it, whereas appointment to a teaching post in a University is granted after undergoing the recruitment process, involving advertisement of posts and applying for them. Nevertheless, the faith of the common man in the efficacy of corrupt ways has led the first informant to be duped by the petitioner. It shows a very low state of moral fibre in society and crimes of this kind, to regain and restore some morality in society, must not go unpunished.

7. We do not say that the allegations in the FIR are true, as possibly we cannot say that in these proceedings. At the same time, looking to the nature of the allegations, we are very clear in our mind that these require to be thoroughly and honestly investigated by the Police.

8. In the totality of circumstances, we do not find this to be a fit case for interference under Article 226 of the Constitution.

9. This petition is, accordingly, **dismissed**.

10. Let this order be communicated to the Commissioner of Police, Kanpur Nagar and the Station House Officer, Police Station Swarop Nagar, District Kanpur Nagar through the learned Chief Judicial Magistrate, Kanpur Nagar by the Registrar (Compliance).

(Tarun Saxena,J.) (J.J. Munir,J.)

March 31, 2026

Anoop/Deepak